NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No. 102/(MAH)/2014 CA No. 99/2015

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 08.11.2016

NAME OF THE PARTIES: Mrs. Shine B. Nair

V/s.

M/s. Proquest Solutions Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No. NAME DESIGNATION SIGNATURE

ANIRBAM TRIPATHY LAWYOR
PETIONER

AMOUNEMENT WO.

ORDERINDENT NO.2

C.A 99 of 2015

Dated: 08.11.2016

IN

C.P. No. 102/397-398/CLB/MAH/2014

- 1. Ld. Counsels of both the sides are present.
- 2. Although reply was to be filed by the Respondent on or before 28.10.2016, however, the same was file on 07.11.2016 and a copy has already been served to the other side.
- 3. From the side of Applicant/Petitioner it is stated that on obtaining instruction a Rejoinder is to be filed, hence seeking time. Time granted.
- 4. Rejoinder can be filed on or before 25.11.2016
- 5. C.A.99/2015 along-with C.P. 102/2014 shall now be heard on 14.12.2016.

sd/-Shri M.K. Shrawat

Member (Judicial)